

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.08.2009

OA No. 369/2009

Mr. C.B. Sharma, Counsel for applicant.

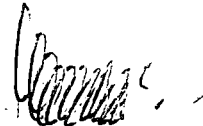
Heard learned counsel for the applicant.

The applicant has filed this OA against the order dated July, 2009/04.08.2009 (Annexure A/1) whereby the applicant has been directed to file objections against the inquiry report.

We are of the view that this OA cannot be entertained at this stage. The grievance which the applicant wants to highlight in this OA can be highlighted in the objections to be filed by him against the inquiry report. Thus we are of the view that the present OA cannot be entertained at this stage. Accordingly, the OA is dismissed. It is, however, clarified that we have not given any finding on the merit of the case and the OA is solely disposed on the ground that this Tribunal cannot interfere at this stage and the only course available to the applicant is to file objections against the inquiry report.



(B.L. KHATRI)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

AHQ

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25/8/09

